

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 23 of 2017

IN THE MATTER OF:

Khanduja Coal Transport Co.

...Appellant

Vs

CCI & Ors.

...Respondents

Present:

For Appellant: Shri Jatin Kumar and Shri Amar Ramani, Advocates

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.**

**Shri Uddyam Mukherjee and Shri Ankit Jain, Advocates
for R-2.**

With

Competition Appeal (AT) No. 24 of 2017

IN THE MATTER OF:

B. Himmat Lal Agrawal

...Appellant

Vs

CCI & Anr.

...Respondents

Present:

**For Appellant: Ms. Jayshree Satpute and Ms. Garima Sharma,
Advocates**

**For Respondents: Shri Dushyant K. Mahant, Advocate for CCI.
Shri Uddyam Mukherjee and Shri Ankit Jain, Advocates
for R-2.**

With

Competition Appeal (AT) No. 26 of 2017

IN THE MATTER OF:

Punjab Transport Co. & Anr.

...Appellants

Vs

Competition Commission of India & Anr.

...Respondents

Present:

**For Appellants: Shri Arunava Mukherjee and Ms. Saumya Bhargava,
Advocates**

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 27 of 2017

IN THE MATTER OF:

**Jasbir Singh Saini,
Proprietor of Praveen Transport**

...Appellant

Vs

Competition Commission of India & Anr.

...Respondents

Present:

**For Appellant: Shri Aditya Bhattacharya and Ms. Aishwarya Dubey,
Advocates**

**For Respondents: Shri Dushyant K. Mahant, Advocate
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 28 of 2017

IN THE MATTER OF:

Kanhhaiyalal Khandelwal

...Appellant

Vs

Competition Commission of India & Anr.

...Respondents

Present:

**For Appellant: Shri Aditya Bhattacharya and Ms. Aishwarya Dubey,
Advocates**

**For Respondents: Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 29 of 2017

IN THE MATTER OF:

**Kanhhaiyalal Khandelwal,
partner of Khandelwal Transport**

...Appellant

Vs

Competition Commission of India & Anr.

...Respondents

Present:

**For Appellant: Shri Aditya Bhattacharya and Ms. Aishwarya Dubey,
Advocates**

**For Respondents: Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 30 of 2017

IN THE MATTER OF:

Punya Coal Road Lines

...Appellant

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellant: Shri Nakul Mohta, Advocate

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 35 of 2017

IN THE MATTER OF:

Avaneesh Logistics Pvt. Ltd. & Anr.

...Appellants

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellants: Shri Chetan S. Dhore, Advocate.

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 36 of 2017

IN THE MATTER OF:

Khandelwal Earth Movers & Anr.

...Appellants

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellants: Shri Lalit Mohan and Shri Johnson Subba, Advocate

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 37 of 2017

IN THE MATTER OF:

Bimal Kumar Khandelwal & Anr.

...Appellants

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellants: Shri Lalit Mohan and Shri Johnson Subba, Advocate

**For Respondents: Shri Dushyant K. Mahant, Advocate for R-1.
Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

With

Competition Appeal (AT) No. 16 of 2018

IN THE MATTER OF:

SSV Coal Carriers Pvt. Ltd. & Anr.

...Appellants

Vs

Competition Commission of India & Anr.

....Respondents

Present:

For Appellants: Shri Jaspreet Singh Rai, Advocate

**For Respondents: Shri Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-1.**

**Shri Uddyam Mukherjee and Shri Ankit Jain,
Advocates for R-2.**

ORDER

08.07.2019: Heard Mr. Arunava Mukherjee, learned counsel appearing on behalf of the Appellant- 'Punjab Transport Co. & Anr.' in Competition Appeal (AT) No. 26 of 2017. Hearing concluded.

Heard Mr. Nakul Mohta, learned counsel appearing on behalf of Appellant – 'Punya coal Road Lines' in Competition Appeal (AT) No. 30 of 2017. Hearing remained inconclusive.

Post these cases 'for further hearing' on **26th July, 2019 at 2:00 PM** at the top of the list.

In the meantime, parties may file their short written submissions, not more than three pages.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc